Valley since 4th August, 2019. Out of these, 609 persons are under preventive detentions. Since, these detentions have been made under statutory provisions by the concerned Magistrates based on their satisfaction in each case, it is not possible for the Government to give any timelines for their release.

## Development plan for UTs Jammu and Kashmir and Ladakh

1819. SHRI NAZIR AHMED LAWAY: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government has any development plan for the Union Territories of Jammu and Kashmir and Ladakh particularly after the changes were made in Article 370 of the Constitution of India; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Government of India has been fully committed for the overall development of the erstwhile State of Jammu and Kashmir as well as the newly created Union Territories of Jammu and Kashmir and Ladakh.

After the Declaration of the President Under article 370, based on the recommendation of the Parliament, all Constitutional ambiguities including article 35A have been removed. As a result, all the rights enshrined in the Constitution of India and complete benefits of all the Central Laws that were being enjoyed by other citizens of the country are now available to the people of Jammu, Kashmir and Ladakh also. This would enable the people of these regions to realize full potential of development in all sectors of economy like in other parts of the country.

Under the Prime Minister's package announced in 2015, ₹ 80,068 Crs. continue to be spent for 63 major development projects in Road, Power, Health, Tourism, Agriculture, Horticulture, Skill Development sectors etc. in Jammu, Kashmir and Ladakh. In addition to the above projects, which are in various stages of implementation, all the flagship schemes of the Government of India including all the individual beneficiary centric schemes are also being proactively implemented in both the new Union Territories.

## Extending jurisdiction of CBI to Jammu and Kashmir and Ladakh

1820. SHRI NAZIR AHMED LAWAY: Will the Minister of HOME AFFAIRS be pleased to state whether Government is extending the primary jurisdiction of CBI over investigation of offences notified under the Delhi Special Establishment Act, 1946 in the Union Territories of Jammu and Kashmir and Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): CBI derives its power to investigate from the Delhi Special Police Establishment Act, 1946 (DSPE Act, 1946).

DSPE Act, 1946 is applicable to the Union Territory of Jammu and Kashmir and the Union Territory of Ladakh which came into existence on 31st October, 2019.

## Arrests in Jammu and Kashmir after August, 2019

1821. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many persons have been arrested in Jammu and Kashmir from 01-08-2019 to 31-10-2019 in different incidents;
- (b) how many cases have been registered in the region after 5th August, 2019 against civilians for protesting and violating emergency;
- (c) the number of political party leaders and people's representatives under house arrest in Jammu and Kashmir from August, 2019 onwards;
- (d) how many of them have been released or set free so far and how many are still under house arrest; and
  - (e) whether it is a fact that the situation in the region is still not normal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) To prevent commission of offences involving breach of peace, activities prejudicial to the security of the State and maintenance of public order, 5161 persons including political leaders/workers, stone pelters, OGWs, separatists, etc. were taken into preventive custody in Kashmir Valley since 4th August, 2019. Out of these, presently 609 persons are under preventive detentions which include 218 stone pelters. Detentions have been made under statutory provisions by concerned Magistrates.

After 5th August, 2019, 194 cases have been registered in Jammu and Kashmir for breach of peace.